

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 115

(IB)-1471(PB)/2018

IN THE MATTER OF:

M/s. Intec Capital Ltd.

.... Applicant / petitioner

v.

M/s. New Print India Pvt. Ltd.

.... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 21.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the applicant : Mr. S.P. Singh Chawla, Adv.

For the respondent: Ms. Asiya Khan, Adv.

ORDER

Learned counsel for the petitioner states that there is amicable settlement between the parties and the same is duly executed on 01.02.2019. A copy of the same has been placed on record. Accordingly, learned counsel for the petitioner applies for withdrawal of the petition.

Dismissed as withdrawn.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

21.02.2019
Aarti Makker